

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-1016(PB)/2018**

**IN THE MATTER OF:**

Advanced Offshore Contractors Pvt. Ltd.	....	Applicant/petitioner
Vs.		
Punj-Lloyd Ltd.	....	Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 11.03.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**Hon'ble President**

**Sh. S. K. MOHAPATRA,**  
**Hon'ble Member (Technical)**

For the petitioner: Mr. Rajeev K. Pandey, Vivek Singh, Mr. Swastik Dalai, Advs.

For the respondent : Dr. U.K Chaudhary, Sr. Adv., with  
Mr. Manish Shekhari, Mr. Vivek Jain,  
Mr. Sumit, Advs. for CD.  
Ms. Anju Jain, Adv.

**ORDER**

This order shall dispose of (IB)-1016(PB)/2018, (IB)-1741(PB)/2018, (IB)-15(PB)/2019 (IB)-69(PB)/2019, (IB)-143(PB)/2019, (IB)-144(PB)/2019 & (IB)-236(PB)/2019.

The necessity of going into the merit of the claim made by the petitioners in abovesaid petitions is obviated because against the Corporate Debtor we have admitted another petition namely ICICI Bank Limited. v. Punj Llyod Limited, [(IB)-731(PB)/2018] vide order dated 08.03.2019. As per the provisions of Section 11 of the



Code, 2016 another Corporate Insolvency Process cannot be initiated against a corporate debtor that is undergoing a corporate insolvency resolution process. However, it is needless to add that the petitioners would be entitled to file their claim before the Insolvency Professional namely Mr. Gaurav Gupta, 203, Savitri Complex-1, Near Dholewal Chowk, Ludhiana, Punjab-141003, Email Id – gauravinduca@gmail.in, Registration No. IBBI/IPA-001/IP-P00556/2017-18/10986 in accordance with law which shall be duly considered.

The office is directed to communicate a copy of the order to the Interim Resolution Professional, Financial Creditors and the Corporate Debtor immediately.

All the abovesaid petitions are disposed of in the above terms.

Sd/-  
11.03.2019  
(M. M. KUMAR)  
PRESIDENT

Sd/-  
(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)